



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

वेबसाइट : www.rbi.org.in/hindi

Website : www.rbi.org.in

ई-मेल/email : helpdoc@rbi.org.in



संचार विभाग, केंद्रीय कार्यालय, शहीद भगत सिंह मार्ग, फोर्ट, मुंबई - 400 001

Department of Communication, Central Office, Shahid Bhagat Singh Marg, Fort, Mumbai - 400 001 फोन/Phone: 022 - 2266 0502

December 11, 2025

RBI imposes monetary penalty on The Co-operative Urban Bank Limited – Parlakhemundi, Odisha

The Reserve Bank of India (RBI) has, by an order dated December 9, 2025, imposed a monetary penalty of ₹13,000/- (Rupees Thirteen Thousand Only) on The Co-operative Urban Bank Limited, Parlakhemundi, Odisha (the bank) for non-compliance with specific directions issued by RBI under 'Supervisory Action Framework (SAF)' and certain directions issued by RBI on 'Membership of Credit Information Companies by Co-operative Banks'. This penalty has been imposed in exercise of powers conferred on RBI under the provisions of Section 47A(1)(c) read with Sections 46(4)(i) and 56 of the Banking Regulation Act, 1949 and Section 25 read with Section 23 of the Credit Information Companies (Regulation) Act, 2005.

The statutory inspection of the bank was conducted by Reserve Bank of India with reference to its financial position as on March 31, 2025. Based on supervisory findings of non-compliance with RBI directions and related correspondence in that regard, a notice was issued to the bank advising it to show cause as to why penalty should not be imposed on it for its failure to comply with the said directions. After considering the bank's reply to the notice and oral submissions made during the personal hearing, RBI found, *inter alia*, that the following charges against the bank were sustained, warranting imposition of monetary penalty:

The bank had:

- incurred capital expenditure without prior approval of RBI in non-adherence to directions under SAF; and
- failed to submit credit information of its customers to all the four Credit Information Companies.

This action is based on deficiencies in regulatory compliance and is not intended to pronounce upon the validity of any transaction or agreement entered into by the bank with its customers. Further, imposition of this monetary penalty is without prejudice to any other action that may be initiated by RBI against the bank.